

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 332 of 2009**

Subject: Approval of tariff of Badarpur Thermal Power Station (705 MW) for the period from 1.4.2009 to 31.3.2014.

Date of hearing: 13.12.2011

Coram: Dr. Pramod Deo, Chairperson  
Shri S.Jayaraman, Member  
Shri V.S.Verma, Member  
Shri M. Deena Dayalan, Member

Petitioner: NTPC

Respondent: NDPL, BRPL, BYPL, NDMC and MES

Parties present: Shri Sameer Aggarwal, NTPC  
Shri V.Ramesh, NTPC  
Shri C.K.Mondol, NTPC  
Shri Ajay Dua, NTPC  
Shri Naresh Anand, NTPC  
Shri Nameet Goel, NTPC  
Shri Rohit Chhabra, NTPC  
Shri V.P.Singh, Advocate, BRPL  
Shri Sanjay Srivastav, BRPL  
Dr. Meena Mishra, BYPL

**Record of Proceedings**

The representative of the petitioner submitted as under:

- (i) Additional submissions as sought for by the Commission pursuant to the proceedings held on 4.10.2011 have been submitted and copy served on the beneficiaries.
- (ii) Out of the total R&M schemes approved by the Commission, Main plant R&M scheme was envisaged for improvement in Heat Rate, capacity, etc. along with life extension.
- (iii) All other schemes are essential for sustenance of efficient, reliable and safe operation of the plant and that already the petitioner has

incurred substantial R&M expenditure on these schemes and since many of them are likely to be put to use during this tariff period 2009-14, the projected expenditure in respect of schemes completed within this tariff period may be considered in tariff.

- (iv) Some of the schemes pertaining to the Main plant R&M scheme are likely to be completed beyond the year 2014.
- (v) The tariff for the generating station may be determined as prayed for in the petition.

2. The learned counsel representing respondent No.2 and 3, namely, BRPL & BYPL submitted as under:

- (i) The petitioner has not submitted the detailed break-up of the schemes that are likely to be completed during the current tariff period. Since some of the schemes would be completed beyond the year 2014, the Commission may disallow expenditure towards such schemes in the present petition.
- (ii) There is an increase in the auxiliary consumption of the petitioner for the period from 2009-10 to 2011-12 and there is no justification to burden the beneficiaries on this count.
- (iii) The additional reply filed by the respondent may be taken into consideration while determining tariff for the generating station..

3. In response to the above, the representative of the petitioner clarified as under:

- (i) Details of the schemes which are likely to be implemented during the current tariff period (2009-14) and the schemes likely to be completed during the next tariff period has been submitted vide affidavit dated 5.7.2011.
- (ii) The claim towards Auxiliary consumption has been made in terms of the provisions of the 2009 Tariff Regulations, notified by the Commission.

4. The Commission after hearing the parties reserved its order in the petition.

Sd/-  
(T. Rout)  
Joint Chief (Law)